GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

LOK SABHA STARRED QUESTION NO. 290 ANSWERED ON FRIDAY, THE 04TH AUGUST, 2017 [SHRAVANA 13, 1939 (SAKA)]

MERGER OR ACQUISITION OF COAL COMPANIES

QUESTION

*290. SHRI HARIOM SINGH RATHORE:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the merger or takeover of some of the debt ridden coal companies has taken place recently and if so, the details thereof;
- (b) the details of rules and procedure for companies for merger and takeover in cases where they are already facing Central Bureau of Investigation (CBI) probe;
- (c) whether the Government agencies have given clearance to those companies' merger or takeover in the coal sector and if so, the details thereof;
- (d) whether the facts of cases against such companies were looked into and if so, the details thereof; and
- (e) whether the issues like bank's Non-Performing Assets (NPAs) and small investors' interests were also looked into and if so, the details thereof?

ANSWER

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY)

- (a): No Madam. There has been no case of merger or takeover of the debt ridden coal companies from 01.04.2017 till date.
- (b) to (e): Does not arise.
